

(Dead) By Lrs' reported in (2001) 3 SCC 179. However, a perusal of the judgment is not even remotely suggesting that the delay in pronouncing the judgment by itself will be a ground of setting aside the same.

We find that the objection raised is frivolous and waste of time of the Court. Consequently, we impose cost of Rs.50,000/- (Rupees Fifty Thousand) on the appellant. The cost to be deposited with the Supreme Court Bar Association Advocates Welfare Fund within two weeks from today.

Learned counsel for the appellant seeks time to deposit the cost within two weeks.

List the matters after depositing of the cost.

In the meantime, the parties are directed to submit short written submissions for the consideration of the Court.

(SWETA BALODI)
COURT MASTER

(ANITA RANI AHUJA)
ASSTT. REGISTRAR